(vi) India and Switzerland have in place a Double Taxation Avoidance Agreement (DTAA), which entered into force on 29th December, 1994. Protocol amending the agreement came into force on 07th October, 2011. Based on the provisions of DTAA, the two countries exchange information on a request basis, which is foreseeably relevant to the administration or enforcement of the domestic laws concerning taxes covered by the agreement. India and Switzerland are signatories to the Multilateral Convention on Mutual Administrative Assistance in Tax Matters (MAC) and both countries have also signed the Multilateral Competent Authority Agreement (MCAA) pursuant to which the Automatic Exchange of Information (AEOI) is activated between the two countries for sharing of financial account information effective from 01.01.2018 with first transmission in 2019. Accordingly, India will receive the information of financial accounts held by Indian residents in Switzerland for 2018 and subsequent years, on an automatic basis.

Further, the disclosure of information received under a tax treaty is governed by the confidentiality provisions of the treaty and the disclosure of information in case of individual assessees is also protected as per the provisions of Section 138 of the Income-tax Act, 1961.

In respect of the reported rise in the Swiss Bank deposits from India in 2017, Swiss authorities have shared the following information regarding the Swiss National Bank (SNB) figures quoted in the media:-

"To analyze Indian residents' deposits held in Switzerland, another data source should be used. This is the so-called "locational banking statistics", which the SNB collects in collaboration with the Bank for International Settlements (BIS)."

The data collected by Swiss National Bank in collaboration with Bank for International Settlements (BIS) shows that the loans and deposits of Indians, other than Banks, in the Swiss banks decreased by 34.5% in the year 2017 as compared to 2016. Further, there has been significant reduction in Swiss non-bank loans and deposits of Indians by 80.2% between 2013 and 2017.

Discontinuation of overtime allowance

1518. DR. BANDA PRAKASH: SHRI N. GOKULAKRISHNAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has decided to discontinue overtime allowance for categories other than operational staff and industrial employees;
- (b) whether it has also been decided to link grant of overtime allowance with biometric attendance; and
- (c) whether Government has also decided not to revise the rate of overtime allowance or OTA for the operational staff and they would continue to get the amount as per its order issued in 1991?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) Yes Sir, in pursuance of the recommendations of the 7th Central Pay Commission and the decision of the Government thereon, Department of Personnel and Training has issued orders in this regard *vide* O.M. No. A-27016/03/2017-Estt. (AL) dated 19.06.2018.

- (b) Yes, Sir. As per above mentioned O.M., in respect of certain category of staff, the overtime allowance will be calculated on the basis of biometric attendance.
- (c) Yes, Sir. As per above mentioned O.M., Government has decided not to revise the rates of overtime allowance for Operational Staff, Office Staff and Staff Car Drivers, they would continue to get the amount as per its order issued in 1991.

Financial stability report of RBI

†1519. CH. SUKHRAM SINGH YADAV: SHRIMATI CHHAYA VERMA: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of FINANCE be pleased to state:

- (a) whether the financial stability report of RBI has expressed apprehension of increase in NPAs, and further deterioration of the condition of Banking Sector;
- (b) the steps taken by Government to preempt the apprehensions expressed by the RBI in its report; and
- (c) the reasons for consistent increase in NPAs of the banks even after almost every transaction of saving bank account holders is being charged by the banks, including those held by old age pensioners, school children receiving scholarships and labourers of MGNREGA drawing their wages?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) The gross advances of Scheduled Commercial Banks

[†] Original notice of the question was received in Hindi.